- \* Strict prosecution of dumpers.
- \* Checking of Fitness Certificate.
- No Entry restrictions.
- Effective Night Checking.

## Darjeeling Gorkha hill council

†4393. SHRI SAMAN PATHAK: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Darjeeling Gorkha Hill Council constituted in the year 1988 under Tripartite agreement still exists;
  - (b) if so, the present status of Darjeeling Gorkha Hill Council;
- (c) whether Gorkha Jan Mukti Morcha has proposed a new alternative for Darjeeling Hill Council; and
  - (d) if so, the details thereof and Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) Yes, Sir.

- (b) Since 26.03.2005, Darjeeling Gorkha Hill Council (DGHC) is functioning without any elected representative as elections to the Council have not been held by the State Government after expiry of the term of the Council elected on the basis of elections last held in March, 1999. In March, 2005, the Government of West Bengal amended the Darjeeling Gorkha Hill Council Act, 1988 by providing for appointment of an Administrator or a Board of Administrators for a period not exceeding six months at a time and Shri Subash Ghisingh was appointed as Administrator of DGHC on 26.03.2005 to exercise caretaker powers of the General Council. His term as Administrator was extended several times and he continued to hold the position till he resigned from the post on 10.03.2008. Presently, a retired IAS officer is holding the charge of the post of Administrator of DGHC.
- (c) and (d) Gorkha Janmukti Morcha (GJM) has submitted a proposal for repealing the DGHC Act, 1988 and replacing the DGHC by setting up an interim authority. As per the proposal, the term of the interim authority may be upto 31st December, 2011. the proposal is being discussed in the tripartite talks with the Government of West Bengal and Gorkha Janmukti Morcha.

## Plan to use prisoners s Human Resource

 $\dagger 4394.$  SHRI AVINASH RAI KHANNA: Will the Minister of HOME AFFAIRS be pleased to state:

<sup>†</sup> Original notice of the question was received in Hindi.

- (a) the State-wise details of total number of prisons in the country;
- (b) the capacity of these prisons to accommodate prisoners and the number of prisoners detained therein;
- (c) whether detaining prisoners more than the capacity amount to violation of human rights and the plan being made by Government in this regard; and
  - (d) the plan across the country to use the capacity of prisoners as human resources?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) and (b) The details compiled by National Crime Record Bureau (NCRB) indicating State-wise details of number of prisons, its authorized capacity and the prison population as on December 2007 is given in the Statement (See below).

(c) "Prisons" is a State subject as per entry 4 of List II of the Seventh Schedule to the Constitution of India. Therefore, the administration and management of prisons and prisoners is primarily the responsibility of the respective State Governments.

In order to reduce overcrowding and improving the condition of prisons, the Central Government had initiated a scheme for modernization of prisons in the year 2002-03 with a total outlay of RS. 1800 crore on a 75:25 sharing basis between the Central and State Governments respectively. The scheme envisages construction of new prisons, repair and renovation and construction of additional barracks in the existing prisons, improvement in sanitation and water supply and construction of living accommodation for prison staff. The scheme has since ended on 31.3.2009.

The Government of India has also issued a comprehensive advisory on 17.7.2009 to all the States/UTs covering all aspects of prison administration.

(d) Prisons being the State subject, the State Governments are responsible for its administration and management. However, as per the Prison policy and the model prison manual circulated to all the States/UTs, all the prison inmates should be given vocational training. The aim of the training and work programmes shall be to equip inmates with better skills and work habits for their speedy rehabilitation on their release. In prisons across the country, various vocational trainings such as bakery, carpentry, agriculture, poultry farming, sericulture etc are provided to the inmates. In some of the prisons, certain small labour intensive industries are also run and the goods manufactured in these prisons are sold in the open markets. The sale proceeds of the goods manufactured by them also contribute to the State exchequer as also to the welfare of these prisoners.

Statement

Total number of Prisons, available capacity and inmate population (as on 31.12.2007)

S.N.	State/UT	No. of prisons	Available Capacity	Total inmate population
1	2	3	4	5
1	Andhra Pradesh	134	12710	15045
2	Arunachal Pradesh	0	-	-
3	Assam	27	6357	8705
4	Bihar	55	29598	39638
5	Chhattisgarh	27	5407	10451
6	Goa	5	356	366
7	Gujarat	24	6519	11842
8	Haryana	18	10482	13093
9	Himachal Pradesh	13	1131	1435
10	Jammu & Kashmir	12	3050	2299
11	Jharkhand	27	10738	17936
12	Karnataka	99	12144	13052
13	Kerala	43	3765	6742
14	Madhya Pradesh	120	20448	32712
15	Maharashtra	153	20901	25892
16	Manipur	2	970	444
17	Meghalaya	4	530	665
18	Mizoram	6	1163	941
19	Nagaland	10	1290	501
20	Orissa	70	10603	15368
21	Punjab	26	11742	15972
22	Rajasthan	105	17554	14687

1	2	3	4	5
23	Sikkim	2	196	226
24	Tamil Nadu	134	20321	16599
25	Tripura	11	1065	1317
26	Uttar Pradesh	61	37843	76180
27	Uttarakhand	9	2139	2709
28	West Bengal	53	20222	18598
	Total (States)	1250	269244	363415
29	A & N Islands	4	309	413
30	Chandigarh	1	1000	501
31	D & N Haveli	1	60	28
32	Daman & Diu	2	120	66
33	Delhi	10	6250	11605
34	Lakshadweep	4	16	22
35	Puducherry	4	305	346
	TOTAL (UTs)	26	8060	12981
	TOTAL (All-India)	1276	277304	376396

## Meeting of NSC on border management

4395. DR. T. SUBBARAMI REDDY: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Prime Minister held a meeting of the National Security Council to discuss border management;
  - (b) if so, what were the main points discussed;
  - (c) the outcome of the discussion held;
- (d) whether centre has accorded priority to laying of 73 roads in Jammu and Kashmir, Himachal Pradesh, Uttarakhand, Sikkim and Arunachal Pradesh cleared earlier; and
- (e) whether after receiving the reports from the Defence Ministry, Government is fully seized of the security needs of the country as well as development of infrastructure in border areas?